

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

NOTIFICATION.

Dated Shillong, the 23rd May, 2016.

No. LR (A) 32/92/Pt.III/341- Shri Satyendra Kumar, Special Additional Public Prosecutor/Special Additional Government Pleader to try cases under the Meghalaya Maintenance of Public Order Act 1947 and the Meghalaya Maintenance of Public Order (Autonomous Districts) Act, 1953 is appointed as Special Additional Public Prosecutor/Special Additional Government Pleader with immediate effect till disposal of the case and until further orders.

The above Special Additional Public Prosecutor/Special Additional Government Pleader will be entitled to retaining fees of ₹ 5,000/- per month and other fees as admissible to Public Prosecutor/Government Pleader.



(L.M. Sangma)

Special Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LR (A) 32/92/Pt.III/341-A,
Copy forwarded to: -

Dated Shillong, the 23rd May, 2016.

1. Advocate General, Meghalaya, High Court of Meghalaya, Shillong.
2. Principal Secretary Political Department/Home Department.
3. Registrar General, High Court of Meghalaya.
4. Accountant General (A & E), Meghalaya, Shillong.
5. All Deputy Commissioners.
6. All District & Sessions Judges.
7. Shri Satyendra Kumar, Special Additional Public Prosecutor/Special Additional Government Pleader.
8. All Departments.
9. Treasury Officer, Shillong North Treasury/Shillong South Treasury.
10. NIC, Shillong.
11. DEO, Law Department.
12. Guard file.

By order etc.,



Special Secretary to the Govt. of Meghalaya,
Law Department.

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